

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
13-03-2023 AT 10:30 AM**

CP (IB) No. 65/7/HDB/2023
u/s. 7 of IBC, 2016

IN THE MATTER OF:

Canara Bank

...Financial Creditor

VS

M/s. Versatile Pharma Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Shri. Manav Gecil Thomas for the FC present. As per the Proof of Service, the Notice returned unserved with an endorsement of “addressee left without instructions”. Hence, at request of the Ld. Counsel for FC for notice by a substitute service, we direct Ld. Counsel for the FC shall take publication in two newspapers one English and one Vernacular language having wide circulation in the area where the CD carries on its business.

Post on 20.04.2023.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**